

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1622/93

New Delhi this the 9th day of December, 1997.

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

K.D. Bahuguna,
S/o late Shri A.D. Bahuguna,
R/o 285, Govt. quarters,
Sarojini Nagar,
New Delhi-110023.

...Applicant

(By Advocate Shri K.N. Bahuguna)

-Versus-

1. Delhi Administration through
its Chief Secretary,
Union Territory of Delhi
Old Secretariat,
Delhi.
2. Director of Education,
Old Secretariat
Delhi.
3. Shri Jagdish Prasad,
Teacher,
Govt. Boys Senior Secondary School,
Tagore Garden,
Delhi.
4. Shri Joginder Kumar,
Teacher,
Govt. Boys Senior Secondary School,
Rajouri Garden,
Delhi.
5. Shri Surender Singh,
Teacher,
Govt. Boys Senior Secondary School,
Sector VII, R.K. Puram,
New Delhi.
6. Shri N.C. Singhal,
Teacher,
Govt. Boys Senior Secondary School,
Tilak Nagar,
Delhi.
7. Shri S.C. Virmani,
Teacher,
Govt. Boys Senior Secondary School,
Shankar Nagar,
Delhi.

...Respondents

(By Advocate Shri S.K. Gupta)

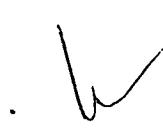
19

W

ORDER (ORAL)HON'BLE MR. K. MUTHUKUMAR, MEMBER (A):

In this application there is a prayer for a direction to promote the applicant to the post of P.G.T. (Maths). It is stated by the respondents that the case of the applicant was considered by the DPC in 1988, but, as a vigilance case was pending against him, his recommendation was kept in a sealed cover. In pursuance of the vigilance case a chargesheet was also issued against the applicant on 22.10.93. However, no enquiry proceedings were held in view of the stay order granted by this Court in this application. The applicant had separately filed another application against the said chargesheet in OA No.2707/93, which was recently disposed of by our order dated 20.11.97. In that case the respondents were directed to take a review of the case of the petitioner in the light of the order passed by the respondents in the case of Ram Kishan and on the basis of the facts and circumstances of the case of the petitioner and pass suitable orders within a period of two months from the date of receipt of a copy of that order.

2. Applicant's prayer in this case for promotion can be considered by the respondents only after they take action in pursuance of our order passed in the aforesaid OA. Since we have given two months time to the respondents to pass necessary orders in this behalf, it is agreed by the learned counsel for the petitioner that a suitable direction should be given to the respondents to consider the case of promotion of the petitioner immediately after the aforesaid orders are passed by the respondents in pursuance of the directions of the Tribunal in the aforesaid OA within a stipulated period.



.3.

3. Accordingly, we direct that the respondents may consider the case of promotion of the applicant by constituting a review DPC within a month after the orders are passed by the respondents in pursuance of our directions in OA-2707/93.

4. With this, this application is disposed of. There shall be no order as to costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)



(K. Muthukumar)
Member (A)

'Sanju'